(₹ In crore)

Petroleum Product	F.Y.2012-13		F.Y.2013-14		F.Y.2014-15 (first 6 months)	
	Customs Revenue	Central Excise Revenue	Customs Revenue	Central Excise Revenue	Customs Revenue	Central Excise Revenue
Petrol	492	23710	626	22424	554	11332
Diesel	211	22513	26	27146	33	13459
ATF	9	1242	11	1401	28	701

Since the price of Petrol was made market determined effective 26th June 2010, there is no subsidy payment for Petrol by Government since then. Further, the price of Diesel has also been deregulated effective 19th October 2014. As regards Diesel, the Oil Bonds/ Cash assistance by GovERNMENT towards (Oil Marketing Companies) OMCs' under recoveries is as under:

(₹ in crore)

F.Y.2012-13	F.Y.2013-14	F.Y.2014-15	
		[first 6 months) Prov.]	
100000	70772	17000	

Financial assistance of PMJDY account holders

†969. SHRI NARESH AGRAWAL: Will the Minister of FINANCE be pleased to state:

- (a) whether Government has any plan to extend financial assistance to account holders under the Pradhan Mantri Jan Dhan Yojana (PMJDY) for starting self-employment and extending the same;
 - (b) if so, the details thereof, and if not, the reasons therefor; and
- (c) whether engaging the whole family in any self-employment would not be beneficial for making the whole family financially capable?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) to (c) No, Sir. However, the Government has created Micro Units Development and Refinance Agency (MUDRA) for funding the unfunded. MUDRA will refinance Micro-Finance Institutions through a Pradhan Mantri Mudra Yojana. MUDRA will

[†] Original notice of the question was received in Hindi.

Written Answers to

support small business units, mostly individual proprietorship, who run small manufacturing, trading or service businesses and help them to access formal systems of credit.

GFR provisions for procurement of goods

- 970. SHRI RAM KUMAR KASHYAP: Will the Minister of FINANCE be pleased to state:
- (a) whether as per Rule 150 of General Financial Rules 2005, invitation to tenders by advertisement is mandatory for procurement of goods of estimated value ₹ 25 lakh and above and if so, details thereof;
- whether in order to tackle corruption and to improve transparency in public procurement, e-procurement is mandatory, where the estimated value of the goods to be procured is five lakh and above and if so, the details thereof; and
- (c) what are the circumstances under which goods worth more than ₹ 25 lakhs can be procured without inviting open tender?
- THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) Yes Sir, as per the rule 150 of the General Financial Rules (GFR), 2005, invitation to tenders by advertisement is mandatory for procurement of goods of estimated value of ₹ 25 lakhs and above. This is subject to exceptions as mentioned in rule 151 and 154.
- Instructions have been issued to all the Ministries/Departments, that the Ministries/Departments, their attached and subordinate offices, autonomous bodies etc. need to commence e-procurement in respect of all procurements with estimated value of ₹ 5 lakhs or more w.e.f. 1st April, 2015. The limit of ₹ 5 lakhs will further come down to ₹ 2 lakh w.e.f. 1st April, 2016.
- (c) Procurement of goods worth more than 25 lakhs may be made without inviting open tender under the following rules of the GFR:—
 - (i) rule 151 Limited Tender Enquiry; and
 - (ii) rule 154 Single Tender Enquiry.

Incentivizing States under GST regime

- 971. SHRI PREM CHAND GUPTA: Will the Minister of FINANCE be pleased to state:
- the prospect of revenue jolt for producing States with regard to Goods and Services Tax (GST); and